

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

6th July, 1978.

NOTIFICATION
(INCOME TAX)

No. 2419 (F.No. 176/56/78-II.A1): In exercise of the powers conferred by sub-section (2)(b) of section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Karaneswarar Temple, Saidpet, Madras" to be a place of public worship of renown throughout the State of Tamil Nadu for the purpose of the said section.

Sd/ —
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy forwarded to the-

1. The Commissioner of Income-tax, Tamil Nadu-II, Madras, with reference to his letter No. 1212(28)78-II dt. 31.5.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.

3. The Comptroller & Auditor General of India, New Delhi.

4. All Chambers of Commerce in the State of Tamil Nadu.

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA